

Minutes of NC-1 Offline cases

MEETING NO.NC/1/MEET/Nov./202324/18(Offline Cases) Dated 22.11.2023

Sl. No. 01

M. No.: NC/1/MEET/Nov./202324/18(Offline Cases) Dated 22.11.2023	M/s BEML LIMITED	Status
Lic. No : 0710104233 dated 20.05.2014		
HQ. No.: 01/80/050/00364/AM15	Subject: Request for fixation of ad-hoc norms	Approved
RLA No.: 07/24/040/00050/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. As per comments of DHI, the Committee decided to ask from the applicant to furnish following information:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to **send point-wise reply of the deficiency letter separately to each AA Number**. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. Further, as per minutes of the NC-1 meeting dated 28.04.2023, the final reminder was issued to the firm for furnishing the certain information/documents to process the case. The firm has submitted the reply of the DL on 23.08.2023 and the same was forwarded to MHI for examination and comments.

Decision: The Committee considered the case as per agenda and decided to **fix the ad-hoc norms of this AA** as per comments of MHI communicated vide OM No. DES-1/0710104233/2022-TSW dated 29.11.2023 (copy enclosed).

RA concerned may take suitable consequential action accordingly.

Sl. No.2

M. No.: NC/1/MEET/Nov./202324/18(Offline Cases) Dated 22.11.2023	M/S BEML LIMITED	Status:
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15	Subject: Request for fixation of ad-hoc norms	Deferred.
RLA No.: 07/24/040/00084/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 26.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. Further, as per minutes of the NC-1 meeting dated 28.04.2023, the final reminder was issued to the firm for furnishing the certain information/documents to process the case. The firm has submitted the reply of the DL on 23.08.2023 and the same was forwarded to MHI for examination and comments.

Decision: The Committee considered the case as per agenda and observed that the above AA has list of only indigenous items in ANF 4B of the application and do not have any imported items required for manufacturing of 12 DT cars. Therefore, the Committee decided to **call the applicant on PH** in the forthcoming meeting to explain the case in detail.

Case stands deferred.

Sl. No.3

M. No.: NC/1/MEET/Nov./202324/18(Offline Cases) Dated 22.11.2023	M/S BEML LIMITED	Status:
Lic. No : 0710105285 dated 20.06.2014		
HQ. No.: 01/80/050/00363/AM15		
RLA No.: 07/24/040/00079/AM15		
	Subject: Request for fixation of ad-hoc norms	Deferred.

Case History: The case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to DHI 30.05.2022 for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. Further, as per minutes of the NC-1 meeting dated 28.04.2023, the final reminder was issued to the firm for furnishing the certain information/documents to process the case. The firm has submitted the reply of the DL on 23.08.2023 and the same was forwarded to MHI for examination and comments.

Decision: The Committee considered the case as per agenda and noted that the firm has submitted the reply. However, the TE, MHI has stated that data furnished by the firm are highly inconsistent and hence, they are not able to offer the comments. Therefore, the committee **decided to call the applicant on PH** in the forthcoming meeting to explain the case in detail.

Case stands deferred.

Sl. No.4

M. No.: NC/1/MEET/Nov./202324/18(Offline Cases) Dated 22.11.2023	M/S BEML LIMITED	Status: Deferred.
Lic. No : 0710105283 dated 20.06.2014		
HQ. No.: 01/80/050/00366/AM15		
RLA No.: 07/24/040/00103/AM15		
	Subject: Request for fixation of ad-hoc norms	

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to DHI 30.05.2022 for examination & comments. Further, DHI vide email dated 18.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. Further, as per minutes of the NC-1 meeting dated 28.04.2023, the final reminder was issued to the firm for furnishing the certain information/documents to process the case. The firm has submitted the reply of the DL on 23.08.2023 and the same was forwarded to MHI for examination and comments.

Decision: The Committee considered the case as per agenda and noted that the firm has submitted the reply. However, the TE, MHI has stated that data furnished by the firm are highly inconsistent and hence, they are not able to offer the comments. Therefore, the committee **decided to call the applicant on PH** in the forthcoming meeting to explain the case in detail.

Case stands deferred.

उद्योग विभाग / Dept. of Commerce
याणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

F. No. DES-1/0710104233/2022-TSW
Government of India
Ministry of Heavy Industries
TSW Division

Udyog Bhawan, New Delhi
Dated: 29 Nov, 2023

Office Memorandum

Subject:- BEML Limited - Request for fixation of ad-hoc norms - License No. 0710104233 dtd.20.05.2014

DGFT may please refer to their email dated 30/07/2022 regarding the request of BEML Limited and firm's reply dated 20/07/2023 on the subject mentioned above.

Export Product- 46 M Cars - Motor Car (Earth Moving Eqpts, Rail Coaches and Rolling Stock)

MHI Inputs:

Components List (as per attached excel sheet):

- Item at S. No. 537 Oil, Gear Lubricating and item at S. No. 538 Grease, Coupling, being consumables may be deleted from the Component list. These may be added to the list of Consumables.
- Other items in the Component list may be allowed under GN-4 for components on net to net basis with accountability clause.

Raw Materials List (as per attached excel sheet):

S.No. of R.M. list in Excel Sheet	Items	% wastage
1-2	S S Sheet	2% on net content
3-4	Copper Lug	As component under GN-4 on net to net basis with accountability clause.
5-47	Braid, Tube, Sleeve, Cable	1% on net content
48-61	Protective Rubber, Packings, Adhesive Backed Cushion Rubber, Plain Aluminium Tape	5% or as applied for, whichever is lower
62-63	Cable	1% on net content

Consumable list (as per attached excel sheet):

The total cif value of consumables upto 1% of FOB value of export or as applied for, whichever is lower.

Spares (as per attached excel sheet):

Spares may be allowed as per policy.

R K Jaiswal

(R. K. Jaiswal)
Development Officer

To,

DGFT (DES-1), Directorate General of Foreign Trade, Udyog Bhawan, New Delhi - 110011. Email: "DES-1, DGFT" <nc1.dgft@nic.in>;